

CENTRAL ADMINISTRATIVE TRIBUNAL

ALLAHABAD BENCH

THIS THE 9TH DAY OF JULY, 2001

Review Application No.29 of 2001

In

Original Application No.137 of 1993

CORAM:

HON.MR.JUSTICE R.R.K.TRIVEDI,V.C.

HON.MR.M.P.SINGH, MEMBER(A)

Arbind Kumar and another

.... Applicants

Versus

Regional Director and Ors

.... Respondents

O R D E R

I have considered the review application which has been filed long after the prescribed period of limitation. The review has been sought on the ground that by order dated 20.5.1992 (the applicant in OA 751/92) was not terminated but reverted to the post of Chaukidar. It is contended that the bench proceeded on assumption that by order dated 20.5.1992 his services were terminated. Thus order suffers from manifest error of law. It is not disputed that the order of reversion dated 20.5.92 was set aside by this Tribunal. The effect of termination as well as reversion was same as the applicants in both cases were deprived of the post for which they were duly selected. In the circumstances, we do not find any substantial error apparent on the face of the record calling our interference with the order dated 6.9.2000 by way of review.

The review application deserves to be rejected. The application shall now be placed by circulation before Shri M.P.Singh, Member(A) for his opinion.

VICE CHAIRMAN